

the workers unions and have a discussion with them? It the hon. Minister asks what about your charges? Are you prepared to wait for some time? Let him know the reactions of the workers. Because I know that the workers are prepared to co-operate with the Government if the Unit is going to be opened.

(Interruptions)**

MR. DEPUTY-SPEAKER: I cannot allow. Hon. Minister, do you want to add anything to what Shri Veerendra Patil has just said?

SHRI J. VENGAL RAO: I inform the House that shortly, I am going to take it up with the Cabinet and after that a decision will be taken.

SHRI SAIFUDDIN CHOWDHARY: A favourable decision!

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record. Shri Scindia.

12.57 hrs

RAILWAY CLAIMS TRIBUNAL BILL

[English]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): I beg to move for leave to introduce a Bill to provide for the establishment of a Railway Claims Tribunal for inquiring into and determining claims against a railway administration for loss, destruction, damage, deterioration or non-delivery of animals or goods entrusted to be carried by railway or for the refund of fares or freight to it or for compensation for death or injury to passengers occurring as a result of railway accidents and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Railway Claims Tribunal for in-

quiring into and determining claims against a railway administration for loss, destruction, damage, deterioration or non-delivery of animals or goods entrusted to be carried by railway or for the refund of fares or freight to it or for compensation for death or injury to passengers occurring as a result of railway accidents and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI MADHAVRAO SCINDIA: I introduce the Bill.

12.58 hrs.

COMPTROLLER AND AUDITOR
GENERAL'S (DUTIES, POWERS AND
CONDITIONS OF SERVICE) AMENDMENT
BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): On behalf of Shri Narayan Dutt Tiwari, I beg to move for leave to introduce a Bill further to amend the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971."

The motion was adopted.

SHRI JANARDHANA POOJARY: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next item. Matters under rule 377.

** Not recorded.